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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

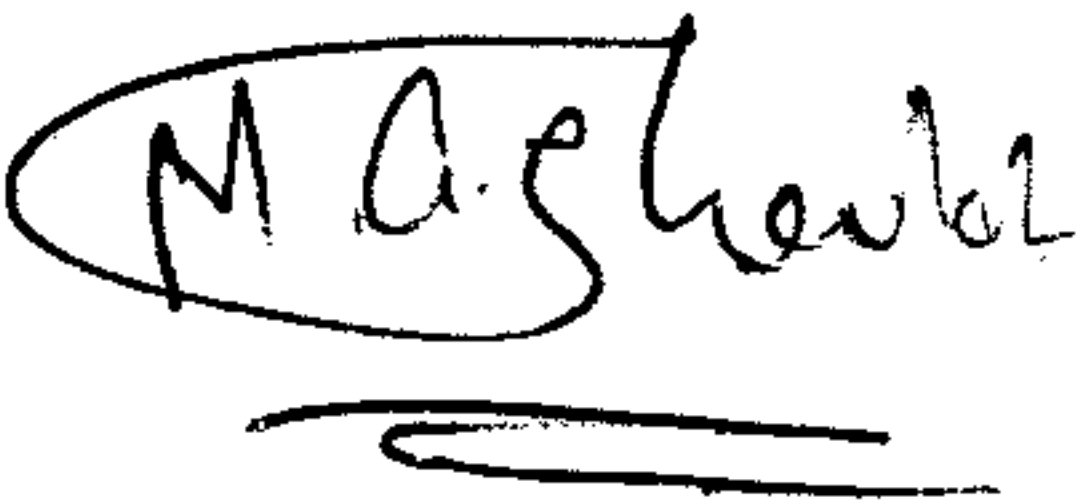
C.P. No. 82 /55(3)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2018**

Name of the Company: NCM-Shoava engineers Pvt. Ltd.

Section of the Companies Act: Section 55(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mohammed Arkam G. Shaikh	Adv.	Applicant	
2.				

ORDER


Advocate Mr. Md. Arkam G. Shaikh is present for the Petitioner.

The instant application is filed under Section 55(3) r.w. 433 of the Companies Act, 2013.

The Registry as well as Petitioner is directed to serve the notice upon ROC and other equity Shareholders, calling for representation and/or objection if any, along with the copy of the application and order under acknowledgment and shall file the proof of service.

The Respondent shall file its objections, if any, within two weeks by serving an advance copy to the petitioner.

List the matter on 19.09.2018 for hearing before admission.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 1st of August, 2018.